

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A.NO.9
IN
CIVIL APPEAL NO.2373 OF 2001

AHMEDABAD MUNICIPAL CORPORATION & ANR. ...Appellant(s)

VERSUS

MATHURDAS MANGALDAS (D) BY LRS.& ORS. ...Respondent(s)

O R D E R

In this application filed by the legal heirs of the respondent, the following substantive prayer has been made:

"a) Direct the Ahmedabad Municipal Corporation (Appellant No.1) to forthwith pay compensation to the Applicants at the current market value of the land admeasuring 3370 sq. yards out of the land bearing Final Plot No. 314 situated at Gulbal Tekra, Mouje Kocharab Taluka, City and District, Ahmedabad, allotted to the Applicants under the Town Planning Scheme No.20; or

b) Alternatively, direct the Ahmedabad Municipal Corporation (Appellant No.1) to pay such compensation to the Applicants as this Hon'ble court deems fit and proper

c) Alternatively, direct payment of compensation payable vide the order dated 15.4.2004 at such higher rate of interest as deemed fit and proper"

Having heard learned counsel for the applicants, we are satisfied that the prayer made in the application is wholly misconceived and the same is liable to be dismissed. Ordered accordingly.

Applicants

Mr. Abhinav Agrawal, Adv.
Mr. Sunil Mittal, Adv.

Mr. Abhijat P. Medh, Adv.

UPON hearing counsel the Court made the following
O R D E R

The application is dismissed in terms of the signed order.

(Satish K. Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed order is placed on the file)